

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 210
IB-1882/ND/2019

IN THE MATTER OF:

M/s. Orient Links Co. LLC

...PETITIONER

Vs.

Ram Kishore nagarmal Marketing Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 18.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Dhiraj A. Philip and Mr.

Febin M. Varghese, Advocates

For the Respondent/ Corporate-debtor :Mr. Aslam Shah, Advocate

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 20.04.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**